GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:3605 ANSWERED ON:24.08.2011 STRIKE BY PILOTS Kashyap Shri Virender;Kodikunnil Shri Suresh;Owaisi Shri Asaduddin;Thakur Shri Anurag Singh

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of demands of Air India (AI) pilots who went on strike recently;

(b) whether the Government/Air India Management has accepted all the demands of pilots;

(c) if so, the details thereof and if not, the reasons therefor alongwith the details of unaccepted demands;

(d) the number and details of pilots who were suspended and whose pay was stopped due to strike;

(e) whether the Government proposes to shut down Air India/Privatise AI to benefit private operators;

(f) if so, the details thereof alongwith the reasons therefor; and

(g) the steps taken/proposed to be taken by the Government/ AI Management to avoid such kind of situations in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a): The Indian Commercial Pilots Association(ICPA) which represents a section of pilots had raised several demands including parity in working conditions and emoluments between erstwhile Indian Airlines and erstwhile Air India Pilots, payment of fixed flying hours and fixed subsistence Allowance payable in dollar every month.

(b) and (c): Government has appointed a Committee headed by Justice D.M. Dharmadhikari, a retired Judge of Supreme Court to independently and impartially look into all the HR integration issues, including pay parity, working conditions, seniority etc. The Committee has already started examination of issues and has also held meetings with the Pilots Association among others.

(d): Air India terminated 6 pilots and 3 executive pilots. Apart from this, 7 pilots were suspended and also the union of ICPA derecognized. However, later suspension and de-recognition has been withdrawn. No salary has been paid to the pilots for the strike period.

(e): No, Madam.

(f): Does not arise.

(g): The Government has constituted a Committee under Justice D.M. Dharmadhikari, a retired Supreme Court Judge to address to the pay and perks parity and other HR issues for all employees including the pilots. A regular dialogue with unions/associations are also undertaken at the Management and Ministry level to sort out issues.